

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

RT No 46/2016  
C.P NO. 163(ND)/2013  
CA NO.

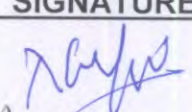
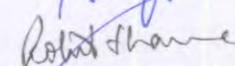
PRESENT:

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2017

NAME OF THE COMPANY Meera Khadelia  
V/S  
Khandelia Udyog Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	NAHUSH JAIN, ADV.		Petitioner	
(2)	ROHIT SHARMA, ADV.		Respondent	

**ORDER**

The above Company Petition is coming up before this Bench based on a reference made by the Hon'ble President exercising his power under Section 419(5) of the Companies Act, 2013, in view of the difference of opinion expressed by the Hon'ble Members constituting the Division Bench at NCLT Chandigarh. Counsel for both the parties are present. Counsel for the Petitioner seeks adjournment for a day and requested that the matter may be taken up tomorrow for advancing arguments on the part of the Petitioner as the Senior Counsel engaged is unable to be present for advancing arguments. Since this is a specially constituted Bench based on reference no more adjournments will be granted.

List the matter on 03.02.2017 at 2.00 PM for arguments.

SD/-  
(R.VARDHARAJAN)  
MEMBER(JUDICIAL)